

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

32. C.P.(IB)-612(MB)/2019

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.02.2020**

NAME OF THE PARTIES:- Bharati Airtel Limited

V/s

Compulink (India) Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner present and submits that the notice sent to the Corporate Debtor was returned undelivered, hence steps for substituted service is permitted.

Counsel for the Petitioner is directed to take out substituted service by way of publication in two daily newspapers one in English and another one in vernacular language and file proof of service.

List this matter on 24.03.2020.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

/RS/